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(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 01<sup>st</sup> day of May, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.

Original Application No. 437 OF 2006

Laloo Ram Gupta, S/o Sri Gyasilal,  
a/a 46 years, Safaiwala-cum- Porter  
under Clerk In-charge, Ghutai Railway Station,  
North Central Railway.

.....Applicant.

VE R S U S

1. Union of India through General Manager,  
North Central Railway, Allahabad.
2. The Divisional Railway Manager (Personnel),  
North Central Railway, Jhansi.

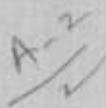
.....Respondents

Present for the Applicant: Sri S.N. Khare  
Present for the Respondents : Sri

ORDER

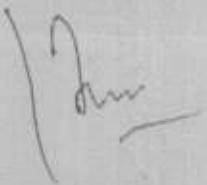
The applicant is challenging the transfer order dated 17.11.2005 by which he has been transferred from Ghutai to Mau Rani Pur. Firstly, the contention of the learned counsel is that the applicant is not a Safaiwala but is a Safaiwala-cum-Porter and secondly that he is not surplus. He has taken the <sup>me</sup> ~~case~~ through the papers annexed <sup>with</sup> ~~with~~ the O.A so as to convince the Tribunal that the transfer order is bad for the reasons mentioned therein.

(Signature)

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2. That the Bench of the view that this is not a matter for interference. Firstly, the annexure- 2 to the O.A itself reveals that he is Safaiwala and secondly, rest of the papers reveal that he is to be sent for some training of APM. In case, the applicant has any grievance that his transfer should not be effected or he should not be disturbed from the present place of Ghutai, he is free to approach the authority concerned by making suitable representation but to say that the order is bad for the reasons mentioned in the O.A does not appeal to us. Therefore, this O.A is <sup>not admitted</sup> and is disposed of with direction that in case, the applicant makes any representation for reconsidering his transfer order, the authority concerned will consider the same within a period of 10 days from the date, such representation is given to him.

3. The O.A stands disposed of finally with no order as to costs.



VICE-CHAIRMAN

/ANAND/